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C.P. No. 62/37/2021

T.A. No. 62/2829/2020

CENTRAL ADMINISTRATIVE TRIBUNAL JAMMU BENCH, JAMMU

Hearing through video conferencing

C.P. No. 62/37/2021 in T.A. No. 62/2829/2020

This the 09th day of March, 2021



Surraiya Gulzer, aged 30 years, D/o Ghulam Mohammad Ganai, R/o Petha Bough Dialgam, Anantnag
Applicant
(Advocate:- Ms. Humaira for Mr. Jahangir Iqbal Ganai, Sr. Advocate)
<u>Versus</u>
 Mr. Farooq Ahmad Factoo, Commissioner/Secretary to Government Education Department J&K Civil Sectt, Srinagar/Jammu. Mohd Shafi Rather, Director School Education Kashmir, Srinagar
(Advocate: Mr. Amit Gupta, Additional Advocate General)
O R D E R
[ODAI]

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

It has been submitted by the learned counsel for the applicant that the matter has become infructuous and the same be dismissed. In any case, we have gone through the contents of the records and are of the view that no case for contempt is made out against the respondents.

2. Accordingly, the contempt application is closed and notices are discharged.

(ANAND MATHUR) MEMBER (A)

(RAKESH SAGAR JAIN) MEMBER (J)

Arun

